

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S GEMUS ENGINEERING LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Gemus Engineering Limited
2.	Date of incorporation of corporate debtor	23-08-1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB1996PLC081038
5.	Address of the registered office and principal office (if any) of corporate debtor	E/3/4 GILLANDER HOUSE 8, N S ROAD KOLKATA - 700001, West Bengal
6.	Date of closure of Insolvency Resolution Process	17-12-2024
7.	Liquidation commencement date of corporate debtor	17-12-2024
8.	Name and registration number of the insolvency professional acting as liquidator	Rashmi Chhawchharia IBBI/IPA-001/IP-P02016/2020-2021/13148
9.	Address and e-mail of the liquidator, as registered with the Board	Registered Address.: 2A, Nandlal Jew Road, Kolkata -700026, West Bengal. rashmi.chhawchharia@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Annapurna Apartments, Flat 1A, 12A, Suhasini Ganguly Sarani, Kolkata-700025 Process Email : gemus.ibc@gmail.com , Registered Email : rashmi.chhawchharia@gmail.com .
11.	Last date for submission of claims	16-01-2025

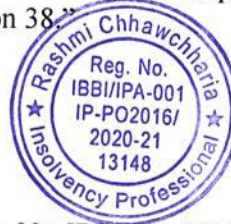
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **Gemus Engineering Limited** on **17th December, 2024**.

The stakeholders of **Gemus Engineering Limited** are hereby called upon to submit their claims with proof on or before **16.01.2025**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Sd/-
Ms Rashmi Chhawchharia
Insolvency Professional

IBBI Reg. No. IBBI/IPA-001/IP-P-02016/2020-2021/13148
AFA no. **AA1/13148/02/300625/107222** valid upto 30.06.2025

Date : 21-12-2024

Place: Kolkata

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SOHOM SHIPPING PRIVATE LIMITED	
RELEVANT PARTICULARS	
1 Name of Corporate Debtor	SOHOM SHIPPING PRIVATE LIMITED
2 Date of incorporation of Corporate Debtor	04/09/2001
3 Authority under which Corporate Debtor is incorporated / registered	ROC KOLKATA
4 Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U63090WB2001PTC093683
5 Address of the Registered Office and Principal Office (if any) of Corporate Debtor	23A, Netaji Subhas Road, 6th Floor, Kolkata-700001, West Bengal, India.
6 Insolvency commencement date in respect of Corporate Debtor	18/12/2024
7 Estimated date of closure of insolvency resolution process	16/06/2025
8 Name and registration number of the insolvency professional acting as interim resolution professional	Sanjay Kumar Poddar Reg. No. - IBB/IIPA-001/IP-P01802/2019-2020/12759
9 Address and e-mail of the interim resolution professional, as registered with the Board	Todi Chamber, 2 Lal Bazar Street, 2nd Floor, Room 201-203, Kolkata-700001, West Bengal, Poddar.sanjay@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Todi Chamber, 2 Lal Bazar Street, 2nd Floor, Room 201-203, Kolkata-700001, West Bengal, Sohom.crp@gmail.com
11 Last date for submission of claims	01.01.2025
12 Classes of Creditors, if any, under Clause (b) of Sub-section (6A) of Section 21, ascertained by the interim resolution professional	NA
13 Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class)	NA
14 (a) Relevant Forms and (b) Details of authorized representatives are available at :	a) Web Link : http://www.ibbi.gov.in/downloadform.html b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution process of the SOHOM SHIPPING PRIVATE LIMITED on 18/12/2024.

The Creditors of SOHOM SHIPPING PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 01.01.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against Entry No. 13 to act as authorised representative of the class (specify class) in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Sanjay Kumar Poddar
Interim Resolution Professional

Place : Kolkata
Date : 21.12.2024
Reg. No. - IBB/IIPA-001/IP-P01802/2019-2020/12759

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SARITA STEEL & POWER LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Sarita Steel & Power Limited
2. Date of incorporation of corporate debtor	13/02/2004
3. Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27109WB2004PLC097841
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: 35 Chittaranjan Avenue, Kolkata, West Bengal, India - 700012. Other Address : SCP House 132A, Shyama Prasad Mukherjee Road, Kolkata, West Bengal, India, 700026
6. Insolvency commencement date in respect of corporate debtor	19th December, 2024
7. Estimated date of closure of insolvency resolution process	17th June, 2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : Kanchan Dutta Reg No: IBB/IIPA-001/IP-P00202/2017-18/10391
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address : Chatterjee International Centre, 14th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata - 700071 Email id : kanchan4kg@rs.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address : Chatterjee International Centre, 17th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata - 700071 Email id : crip.santastee@gmail.com
11. Last date for submission of claims	2nd January, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address : same as above in point no. 10 (b) Not applicable as per information available with the IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sarita Steel & Power Limited on 19th December, 2024.

The creditors of Sarita Steel & Power Limited are hereby called upon to submit their claims with proof on or before 2nd January 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Kanchan Dutta
Interim Resolution Professional

Reg No: IBB/IIPA-001/IP-P00202/2017-18/10391
AFA Valid Upto: 31.12.2025

Date and Place : 21st December 2024, Kolkata

ABRIDGED TENDER NOTICE e-N.I.T. No. – WBEO/SUTAHATA/21/2024-2025		
The Executive Officer, Sutahata Panchayat Samiti invites e-tender from bonafied bidders for Repairing of existing school building of Kukurahati High School under Secondary Education Department within Sutahata Panchayat Samiti. Details may be accessed and duly responded through http://www.wbtenders.gov.in from 21st December, 2024 (Saturday) at 10-00 Hours to 3rd January, 2025 (Friday) up to 16-00 Hours		
Sd/- Executive Officer Sutahata Panchayat Samiti		

CORRIGENDUM NOTICE 1st corrigendum has been published online, regarding operation procedure for the following e-NIT: -		
e-NIT No & Date	Sl No.	Tender ID
N-14/2024-25/N-24/WBSRDA, Dated: 06.12.2024	01 to 04	2024_PRD_780619_1 to 4
N-17/2024-25/N-24/WBSRDA, Dated: 12/12/2024	01 to 14	2024_PRD_784015_1 to 14
N-18/2024-25/N-24/WBSRDA, Dated: 16/12/2024	01	2024_PRD_786054_1

The details can be obtained from website: www.wbtenders.gov.in

Sd/-
Executive Engineer (PIU- Head)
WBSRDA, North 24 Parganas Division

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF RKDS Exports Private Limited	
8/10 PARTICULARS	DETAILS
1 Name of Corporate Debtor	RKDS Exports Private Limited
2 Date of incorporation of Corporate Debtor	04/12/2007
3 Authority under which Corporate Debtor is incorporated / Registered	Ministry of Corporate Affairs (ROC Kolkata – West Bengal)
4 Corporate Identity Number of Corporate Debtor	U51909WB2007PTC120815
5 Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Address : 100A, N. S. C. Bose Road, Kolkata-700040, West Bengal, India.
6 Date of closure of Insolvency Resolution Process	19/12/2024
7 Liquidation commencement date of Corporate Debtor	19/12/2024
8 Name and registration number of the insolvency professional acting as Liquidator	Umesh Poddar IBBI/IIPA-001/IP-P01912/2019/2020/12962
9 Address and e-mail of the Liquidator, as registered with the Board	Registered Address : FD-71, Sector III, Salt Lake, Kolkata-700106 E-mail : capoddarumesh@gmail.com
10 Address and e-mail to be used for Correspondence with the Liquidator	Address : 2, Lal Bazar Street, 2nd Floor, Room #201-203, Kolkata - 700001 E-mail : capoddarumesh@gmail.com
11 Last date for submission of claims	18/01/2025

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the RKDS Exports Private Limited on 19/12/2024.

The Stakeholders of RKDS Exports Private Limited are hereby called upon to submit their claims with proof on or before 18/01/2025, to the Liquidator at the address mentioned against item No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a Stakeholder does not submit its claims during the liquidation process, the claims submitted by such a Stakeholder during the Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38

Umesh Poddar

Place : Kolkata
Date : 21.12.2024
IBBI/IIPA-001/IP-P01912/2019/2020/12962

POSSESSION NOTICE (for immovable property)	
Whereas,	
The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 27.05.2021 calling upon the Borrower(s) SHARMILA DHAL PROPRIETOR GLAMOROUS U AND SWAPAN KUMAR DHAL to repay the amount mentioned in the Notice being Rs. 25,50,869.38 (Rupees Twenty Five Lakhs Fifty Thousand Eight Hundred Sixty Nine and Paise Thirty Eight Only) against Loan Account No. HLA PKLT00410231 as on 21.05.2021 and interest thereon within 60 days from the date of receipt of the said Notice.	
The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 17.12.2024.	
The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of Rs. 25,50,869.38 (Rupees Twenty Five Lakhs Fifty Thousand Eight Hundred Sixty Nine and Paise Thirty Eight Only) as on 21.05.2021 and interest thereon.	
The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.	
DESCRIPTION OF THE IMMOVABLE PROPERTY OISHIKA APARTMENTS, ENTIRE GROUND FLOOR, PREMISES NO.118/B, MEASURING ABOUT 775 SQ. FEET, SITUATED AT PURBANCHAL KALITALA ROA, MAILING ADD-109/9B PURBANCHAL KALITALA ROAD, WARD NO. 106, PS. GARFA KOLKATA-700078, WEST BENGAL. Sd/- Authorised Officer Date : 17.12.2024 Place : KOLKATA SAMMAAN CAPITAL LIMITED (FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)	

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. GEMUS ENGINEERING LIMITED	
8/10 PARTICULARS	DETAILS
1 Name of the Corporate Debtor	Gemus Engineering Limited
2 Date of incorporation of Corporate Debtor	23-08-1996
3 Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Kolkata
4 Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U27109WB1996PLC081038
5 Address of the Registered Office and Principal Office (if any) of Corporate Debtor	E/34, GILLANDER HOUSE 8, N. S. ROAD, KOLKATA - 700001, West Bengal
6 Date of closure of Insolvency Resolution Process	17-12-2024
7 Liquidation Commencement date of Corporate Debtor	17-12-2024
8 Name and Registration Number of the insolvency professional acting as Liquidator	Rashmi Chhawchharia IBBI/IIPA-001/IP-P02016/2020-2021/13148
9 Address and e-mail of the Liquidator, as registered with the Board	Registered Address : 2A, Nandlal Jew Road, Kolkata - 700026, West Bengal rashmi.chhawchharia@gmail.com
10 Address and e-mail to be used for correspondence with the Liquidator	Annapurna Apartments, Flat 1A, 12A, Suhasini Ganguly Sarani, Kolkata-700025 Process Email : gemus.lco@gmail.com, Registered Email : rashmi.chhawchharia@gmail.com
11 Last date for submission of claims	16-01-2025

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the Gemus Engineering Limited on 17th December, 2024.

The Stakeholders of Gemus Engineering Limited are hereby called upon to submit their claims with proof on or before 16.01.2025, to the Liquidator at the address mentioned against item No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a Stakeholder does not submit its claims during the liquidation process, the claims submitted by such a Stakeholder during the Corporate Insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Sd/-
Ms. Rashmi Chhawchharia
Insolvency Professional

Place : Kolkata
Date : 21-12-2024
IBBI Reg. No. IBB/IIPA-001/IP-P-02016/2020-2021/13148
AFA No. AA1/13148/02/300625/107222 valid upto 30.06.2025

ADITYA BIRLA HOUSING FINANCE LIMITED Registered Office- Indian Rayon Compound, Veraval, Gujarat – 362266 Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601				
DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)				
Substituted Service Of Notice U/S 13 (2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.				
Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as Non-Performing Assets in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):				
Sl. No.	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice (as on Date)
1	1. LALIT GOSWAMI Opposite Road, Mahindra Nagar Boys High School, Plot 328(R) 530(Lr), Kh. No. 2315, 4412(Lr), J.L. No-28, Mouza-Sukhani, Ps-Raiganj, Mahindra Nagar, Dist-Jalpaiguri, West Bengal-735134. 2. KAMALA GOSWAMI Opposite Road, Mahindra Nagar Boys High School, Plot 328(R) 530(Lr), Kh. No. 2315, 4412(Lr), J.L. No-28, Mouza-Sukhani, Ps-Raiganj, Mahindra Nagar, Dist-Jalpaiguri, West Bengal-735134. 3. LALIT GOSWAMI C/O M/S Lalit Goswami Raiganj Garuhati, Po+Ps-Raiganj, Jalpaiguri, West Bengal-735134. 4. LALIT GOSWAMI Totalgachh, Sukhani, Raiganj, Jalpaiguri, West Bengal-735134 Loan Account No. LNSLGOHL-06180008627 & LNSLGOHL-06180008629	09.12.2024	16.12.2024	Rs. 18,78,454.48/- (Rupees Eighteen Lakh Seventy Eight Thousand Four Hundred Fifty Four and Forty Eight Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 10.12.2024
DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Opposite Road, Mahindra Nagar Boys High School, Plot 328(R) 530(Lr), Kh. No.2315, 4412(Lr), J.L.No-28, Admesuring Plot Area 2.81 Katha Or 2023 Sq. Ft., Mouza-Sukhani, Ps-Raiganj, Mahindra Nagar, Dist-Jalpaiguri, West Bengal-735134. And Bounded As: East: Land Of Vendor West: 13' Wide Kutcha Road North: Land Of Vendor South: Land Of Vendor				
We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.				
Please note that as per section 13(15) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.				
Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.				
Sd/- Authorised Officer (Aditya Birla Housing Finance Limited)				
Date: 21.12.2024 Place: KOLKATA				

POSSESSION NOTICE APPENDIX IV [rule-8(1)] (for Immovable property) EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED. CIN: U67100MH2007PLC174759 Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098						
Whereas, The Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.						
Thereafter, Assignor mentioned herein, has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of EARC Trust SC 489 (hereinafter referred as "EARC") vide Assignment Agreement dated 27-09-2023. Pursuant to the assignment agreement, under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.						
Sl. No.	Name of Assignor	Name of Trust	Loan Account Number	Borrower Name & Co-Borrower(s) Name	Amount & Date of Demand Notice	Date of Possession
1.	Poonawalla Housing Finance Limited (PHFL)	EARC TRUST SC-489	HF/0264H/19/100033	1. Mr. Subroto Ganguly ("Borrower") 2. Ms. Sumita Ghosh ("Co-Borrower")	₹62,42,628.64/- as on 16.08.2024 & notice dated 19-08-2024	17-12-2024
DESCRIPTION OF THE PROPERTY: All that one self-contained residential south-west facing flat in Block-A of the new building (executive place) being unit/flat no. 404, on the fourth floor, containing a total area of 1400 sq. Ft. Including super built up area, consisting of 3 (three) rooms, 1 (one) kitchen, 2 (two) toilets, 2 (two) verandah and living/dining, lying and situated at being municipal premises No. C.A.-16/2A, Rail Pukur road (rathu-nathpur), D.B. Nagar, Baguiati, holding No. RGM - 25/51, Kolkata - 700 059, police station - rajarhat new baguiati, within the limits of the rajarhat-gopalpur municipality under ward no. 25, district - north 24 parganas, presently within bidhannagar municipal corporation but constructed at or upon land measuring about 15 cottahs, 12 chittaks be the same a little more or less together with multi-storied building standing thereon lying and situated at mouza - jyanagar, j.l. no. 16, in c.s. dag no. 215, 216 and 217, c.s. khatian no. 349, r.s. dag no. 294 and 295, r.s. khatian no. 453, being municipal premises No. C.A.- 16/2A, rail pukur road (rathu-nathpur), d.b. nagar, baguiati, holding no. Rgm-25/51, kolkata police station rajarhat new baguiati, within the limits of the rajarhat-gopalpur municipality under ward no. 25, district north 24 parganas presently within the bidhannagar municipal corporation. City 24 parganas north state west bengal pincode-700059, being Bounded by - North: By the land contained in Mouza - Raghunathpur; South: By a multi - storied building named "Ashirbad"; East: By 12 ft wide Municipal Road known as Railpukur Road; West: By other Flat No. 403, partly by R.S.298 and 297 and partly by R.S. Dag No. 296.						
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorised Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the properties described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the date mentioned against each property.						
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and interest thereon.						
Sd/- Authorized Officer Edelweiss Asset Reconstruction Company Limited						
Date: 21-12-2024 Place: KOLKATA						

POSSESSION NOTICE EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED. CIN: U67100MH2007PLC174759 Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098						
Whereas, The Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.						
Thereafter, Assignor mentioned herein, has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of various Trust mentioned hereunder (hereinafter referred as "EARC") vide Assignment Agreement. Pursuant to the assignment agreement, under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.						
Sl. No.	Name of Assignor	Name of Trust	Loan Account Number	Borrower Name & Co-Borrower(s) Name	Amount & Date of Demand Notice	Date of Possession
1.	Poonawalla Housing Finance Limited (presently known as Griham Housing Finance Limited)	EARC TRUST SC- 438	HF0264H191001 27	SITAL GOND (Borrower) 2) BABY GOND (Co-Borrowers)	27/05/2024 Rs. 611435/-	16.12.2024
Description of Property - All That Piece And Parcel Of Mortgaged Property Of Flat No 301 3rd Floor Premises No 7/3 Nabakumar Nandi Lane Ps Dist Howrah,711011.						
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorised Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the properties described herein above in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement) Rules, 2002 on the date mentioned against each property.						
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and interest thereon.						
Sd/- Authorized Officer Edelweiss Asset Reconstruction Company Limited						
Date: 21.12.2024						

SBI Inda Branch (05155) O.T. Road, P.O.- Inda, Kharagpur , Paschim Medinipur, Pin- 721305, E-Mail-sbi.05155@sbi.co.in			VEHICLE FOR AUCTION	
Authorised Officer Details: Name: Mr. Hirok Kumar Ghosh, Mob.:8073053640, E-mail: sbi.05155@sbi.co.in				
Old seized cars/vehicles/hypothecated to Bank will be sold in Open Auction on 30.12.2024 (Monday). Open Auction will be held on 11: 00 A.M. to 2:00: P.M at SBI Kharagpur Branch, P.O.- Kharagpur Technology, Paschim Medinipur, Pin- 721302, Contact No.- 8073053640/ 9732647095.				
Details of the Vehicle:				
Sl. No.	Description of the Vehicles	Vehicle Inspection Date & Time	Year of Make	Bid Incremental Value In Rs.
1.	Make & Model: Maruti Suzuki India Ltd. CELERIO ZXI, REGN No. WB36L0828, REGN Date: 12.10.2023, Engine No.- K10CNC438717, Chassis No.-MA37FC62SPJ261813, Name of the Owner: Santanu Pal.	24.12.2024 (Tuesday) between 1:00 A.M. to 4 P.M.	2023	Rs.2000.00
Note: These prices are inclusive of GST as per applicable rate.				
All the vehicles will be auctioned on "As is where is" and "As is what is basis" condition.				
a) Interested buyers shall submit their offer in prescribed form along with earnest money equivalent to minimum 10 % of the Reserve Price (EMD Rs.49,798.00) by way of a Bank Draft / Bankers Cheque favouring "SBI Inda Branch" on spot upto 3.00 P.M on 27.12.2024. No Cash will be accepted. They are further requested to bring proper original ID proof and sufficient photocopies of ID proof to submit along with "Bid application Form" at the venue. Successful Bidders are advised to bring two colour passport Photographs at the time of issuing "Sale Certificate" from the Bank on payment of full "Bid" amount.				
b) Bids offered below the Reserve Price will not be accepted for consideration.				
c) After completion of the Bid, the Bank will confirm the sale in eligible cases only and the same will be intimated in writing within seven days from date of auction to the successful bidder.				
d) The successful bidder so declared by the Bank shall have to deposit the entire amount of the Auction Price by Demand Draft less the Earnest Money with the Bank within 7 Days from the date of receipt of letter of sale confirmation. Any statutory dues like Road Tax, Insurance, Ownership change through RTO etc. will be borne by the purchaser.				
e) The Bank Reserves the right to accept or reject any or all the offers or adjourn /postpone the Auction without assigning any reason thereof.				
f) Registration of the vehicle is bidders' responsibility. The Branch will deliver the vehicle and related papers after full payment of the bid money. "SBI Inda Branch" or officer are in no way responsible for ultimate registration of the vehicle in the name of the bidders.				
Date: 21.12.2024 Place: Inda, Paschim Medinipur				
Authorized Officer, SBI Inda Branch				

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আন্দরিক, চরণে সেবা লাগে
ধর্মাবতার, বারাবা, মনে জঙ্গলে
পুলিশ, দূসরা। থাকছে সমত
সংস্কৃতির নবনাট্য স্বপ্নময় ও অসময়
নাট্য মেলায় প্রতি বছরের মত
এবারেও সহযোগিতার হাত বাড়িয়ে
উদ্বোধনাড় কোতরণ পুরসভা।

রঞ্জপুর সমবায় কৃষি উন্নয়ন সমিতি লিমিটেড

(বোর্ডিং নং-২, তারিখ- ০৬.০১.২০২২)

গ্রাম- রঞ্জপুর, পোঃ- পৌসদাঙ্গা, চেঙ্গা-বাঘলী

ক্রমিক নং : ১-----

এতদ্বারা স্বাক্ষর সনদসমূহ জ্ঞানোদয় বাইতেরে, যু, সমিতির পরিচালক মহোদয় সনদসমূহা নিম্নোক্তের জন্য আখ্যায়ি হৈ ০১.০২.২০২২ তারিখ পর্যন্ত (বাংলা ১৮ ইম্বা ১৯১১) জাতি প্রকল্প করা ইতিহাস। নিম্নোক্তের ৩ পরিচালক মহোদয় সনদসমূহা সনদসমূহা বিজ্ঞপ্তির সহিত দেওয়া ইতিহাস। সমস্ত নিম্নোক্তের প্রকল্প প্রকল্পের ইতিহাস ২০০৬, প.১, সমবায় নিম্নোক্তের ২০১১। তৎকালীন সনদসমূহা এবং সমবায় নিম্নোক্তের পরিচালক মহোদয় সনদসমূহা নিম্নোক্তের সহিত দেওয়া ইতিহাস। নিম্নোক্তের নিম্নোক্তের সহিত দেওয়া ইতিহাস। নিম্নোক্তের সহিত দেওয়া ইতিহাস।

নাম- রঞ্জপুর

তারিখ- ১০.১২.২০২২

নিম্নোক্তের সনদসমূহা বিজ্ঞপ্তির সহিত

তারিখ : ১-----

ইন্টারন্যাশনাল

সমবায় পরিচালক, পরিচালক প্রকল্প

পরিচালক মহোদয় সনদসমূহা ও জাতি প্রকল্পের সহিত

ক্রমিক সনদসমূহা	নিম্নোক্তের
১	সনদসমূহা চুক্তির জাতি প্রকল্পের সনদসমূহা ও সনদসমূহা

পরিচালক মহোদয় সনদসমূহা	জাতি প্রকল্পের সহিত
সনদসমূহা-৩৬নং, মিল্লা সনদসমূহা-২নং, তৎকালীন জাতি / তারিখটি উপজাতি সনদসমূহা-১৬নং	

জাতি প্রকল্পের সহিত	জাতি প্রকল্পের সহিত
সনদসমূহা চুক্তির জাতি প্রকল্পের সনদসমূহা ও সনদসমূহা	

নিম্নোক্তের সহিত :

- ১। নিম্নোক্তের প্রকল্প ইতিহাস এবং পশ্চিম সমবায় আইন ২০০৬ এবং নিম্নোক্তের ২০১১ মাসেরে জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ২। জাতি প্রকল্পের প্রকল্প ও সনদসমূহা এবং সনদসমূহা সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ৩। জাতি প্রকল্পের প্রকল্প এবং সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ৪। জাতি প্রকল্পের প্রকল্প এবং সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ৫। জাতি প্রকল্পের প্রকল্প এবং সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ৬। জাতি প্রকল্পের প্রকল্প এবং সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ৭। জাতি প্রকল্পের প্রকল্প এবং সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ৮। জাতি প্রকল্পের প্রকল্প এবং সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ৯। জাতি প্রকল্পের প্রকল্প এবং সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।
- ১০। জাতি প্রকল্পের প্রকল্প এবং সনদসমূহা জাতি প্রকল্পের সহিত দেওয়া ইতিহাস।